

REVIEW AND ANNUAL REPORT OF
 THE HINDUSTAN SHIPYARD
 LIMITED

THE DEPUTY MINISTER IN THE
 MINISTRY OF SHIPPING AND
 TRANSPORT (SHRI IQBAL SINGH) :
 I beg to lay on the Table a copy each of the
 following papers (Hindi and English
 versions) under sub-section (1) of section
 619-A of the Companies Act, 1956:—

- (1) Review by the Government on the working of the Hindustan Shipyards Limited, Visakhapatnam, for the year 1968-69.
- (2) Annual Report of the Hindustan Shipyards Limited, Visakhapatnam, for the year 1968-69 along with the Audited Accounts and the comments of the comptroller and the Auditor General thereon. [*Placed in Library. See No. LT—4552/70*]

without any amendment to the Tea Districts Emigrant Labour (Repeal) Bill, 1970, which was passed by the Lok Sabha at its sitting held on the 3rd December, 1970."

ASSENT TO BILLS

SECRETARY : Sir, I also lay on the Table following two Bills passed by the House of the Parliament during the current session and assented to since a report was last made to the House on the 10th November, 1970 :—

- (1) The Agricultural Produce Cess (Amendment) Bill, 1970.
- (2) The Iron Ore Mines Labour Welfare Cess (Amendment) Bill, 1970.

13 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following messages received from the Secretary of Rajya Sabha :—

- (i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 9th December, 1970, agreed without any amendment to the Salaries and Allowances of Officers of Parliament (Amendment) Bill, 1970, which was passed by the Lok Sabha at its sitting held on the 3rd December, 1970."
- (ii) "In accordance with the provisions of the rule 127 of the rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha, that the Rajya Sabha at its sitting held on the 9th December, 1970, agreed

PERSONAL EXPLANATION—Contd.

SHRI MORARJI DESAI : Am I to understand that you propose to take up the general question and decide it ?

MR. SPEAKER : We will have to. Every day such names are mentioned and people are accused when they are not present in the House. We must have some procedure for dealing with it.

13.02 hrs.

RE. HEALTH OF DEPUTY-SPEAKER

MR. SPEAKER : I have to inform the House—it is a good message; so, don't worry about it—that the following teleprinter message dated the 9th December, 1970 has been received from the Medical Adviser, Indian High Commission, London regarding the health of the Deputy-Speaker :